

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (C) No. 8016/2021
(Arising out of impugned final judgment and order dated 03-06-2021
in SA No. 110/1988 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)**

RAM NIWAZ (SINCE DECEASED) THROUGH LRS. & ANR. **Petitioner(s)**
VERSUS

RAM YAGGYA & ORS.	Respondent(s)
(FOR ADMISSION and I.R. and IA No.70677/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70678/2021-EXEMPTION FROM FILING O.T. and IA No.70680/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.71496/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)	

Date : 23-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Prateek Som, Adv.
Mr. Alok Pandey, Adv.
Mr. Sudhir S. Rawat, Adv.

For Respondent(s) Mr. Sanjay Kumar Visen, AOR
Ms. Ritu, Adv.
Ms. Adira A. Nair, Adv.

Ms. Shashi Kiran, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by four weeks as per the letter circulated by the learned counsel for respondent No.3.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER